

Seventeenth Loksabha

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Title: Issue regarding alleged victimization of students who agitated against the Citizenship (Amendment) Act in December 2019.

**SHRI E.T. MOHAMMED BASHEER (PONNANI):** Thank you, Chairman Sir.

With profound regret, I wish to state that the Government is victimising the students who have participated in the agitation against the Citizenship (Amendment) Act in December 2019. The offences charged against them are sedition charges. These innocent boys and girls are in jails now.

Similarly, some persons were charged under UAPA for Delhi riots last year. They have not done anything. They have just expressed their solidarity with the victims. Several social activists and journalists are all put behind bars without any offences. This kind of action on the part of the Government is highly condemnable.

We have to realise that even the Supreme Court has expressed its displeasure in taking cases like these. What I am humbly submitting is that the Government should desist from this kind of wrongdoing and impudent kind of activities. I urge upon the Government to ensure justice to these kinds of persons.

*Thank you, Sir.*